

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. E/314/2009-Ex[DB]

M/s. Idea Cellular Ltd. ...Appellant

Vs.

C.C.E. Indore ...Respondent

Appearance:

Mr. Gulshan Garg (Sr. Manager) for the Appellant

Mr. G. R. Singh DR for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

Date of Hearing/ Decision.22.09.2016

O R D E R

Per S.K. Mohanty:

On perusal of the case records, we find that the appeal pertains to the Service Tax Bench. However, since the appeal was filed in form EA-3, the Registry has listed the same before the Excise Bench. On pointed out that the appeal memo is not proper, Sh. Gulshan Kalra, Sr. Manager of the appellant concedes the mistake and undertook to remove defects in the appeal memo. Therefore, the appellant is directed to remove the defects in filing the appeal in proper format within a period of 2 weeks from today. Upon filing the appeal in proper form, the Registry shall list the matter before the Service Tax Bench.

(Dictated and pronounced in the open court)

(B. Ravichandran)
Member(Technical)

(S. K. Mohanty)
Member (Judicial)

Neha